

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ALLFLEX PLASTIC LLP OPERATING IN PLASTIC INDUSTRY AT KOLKATA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Allflex Plastic LLP PAN: ABBFA3752B LLPIN: AAD-1074
2.	Address of the registered office	7, Chatawala Gali, Kolkata - 700012, West Bengal
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Sankrail Industrial Park, Jaladhulagori, Howrah – 711302, West Bengal.
5.	Installed capacity of main products/ services	At present, the Corporate Debtor is not operational and there are no assets in the name of the Corporate Debtor
6.	Quantity and value of main products/ services sold in last financial year	At present, the Corporate Debtor is not operational and not a going concern. Revenue from Operation for the financial year ended 31.03.2025 is ₹44,98,79,958.90/-. Installed capacity was 800 MT per month or ₹8 Crores.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDyo4nUQt0wnpQIBKaTSOOH-7P6L_D?usp=drive_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDyo4nUQt0wnpQIBKaTSOOH-7P6L_D?usp=drive_link
10.	Last date for receipt of expression of interest	11.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	16.10.2026
12.	Last date for submission of objections to provisional list	21.10.2026
13.	Date of issue of final list of prospective resolution applicants	22.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.10.2026
15.	Last date for submission of resolution plans	21.11.2026
16.	Process email id to submit Expression of Interest	allflexplasticllp.cirp@gmail.com

Sd/-
Hansraj Jaria
Resolution Professional
Allflex Plastic LLP (In CIRP)

IBBI Registration No: IBBI/IPA-002/IP-N00835/2019-2020/12663
Reg. Add.: 36, Abinash Sashmal Lane, Belegghata, Phoolbagan,
Near Pawanputra Hotel, Kolkata-700010, West Bengal
Email: hansrajjaria@gmail.com|allflexplasticllp.cirp@gmail.com
AFA- AA2/12663/02/300627/204411, Valid till - 30.06.2027

Date: 26.09.2026| Place: Kolkata

Abridged E-Tender Notice
Tender for eNIT No.- 05 (2026-27) (MGNREGA) Memo No- 3756/BDO & eNIT No.- 06 (2026-27) Memo No- 3757/BDO, dated-25.09.2026 of Block Development Officer, Balurghat, Dakshin Dinajpur is invited by the undersigned. Last date of submission is **09.10.2026 upto 11:00 AM**. The details of NleT may be viewed & downloaded from the website of Govt. of West Bengal <http://tenders.wb.gov.in> & viewed from office notice board of the undersigned during office hours.

Sd/-
BDO Balurghat

CHANGE OF NAME
I hitherto known as JAINENDRA KUMAR SINGH alias JAINENDRA KUMAR YADAV alias JAINENDRA KR. SINGH S/o SHUBH DAYAL SINGH, R/O 212/39 KRIPANATH DUTTA ROAD COSSIPORE, KOLKATA, WEST BENGAL, PINCODE- 700002, have changed my name and shall hereafter be known as JAINENDRA KUMAR SINGH. It is certified that I have complied with other legal requirements in this connection. This change has been made and verified by an Affidavit Affidavit no. 83586, Dated on 22.09.2026 sworn before the LD. FIRST CLASS JUDICIAL MAGISTRATE AT ALIPORE COURT, WEST BENGAL.

FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of Registered office of the Company from one state to another

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTORATE, MINISTRY OF CORPORATE AFFAIRS EASTERN REGION, WEST BENGAL)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **SMITA FISCAL PRIVATE LIMITED (CIN: U70109WB1994PTC064453)** having its Registered Office at Block DB-80, Salt Lake City, Sector-1, Kolkata-700064.

... Petitioner/Applicant Company NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 before the Regional Directorate, Ministry of Corporate Affairs, Eastern Region, West Bengal, seeking confirmation for alteration of the Memorandum of Association of the Company in terms of Special resolution passed at the Extra-ordinary General Meeting held on 12th September, 2026 to enable the Company to change its Registered Office from the State of West Bengal to the State of Chhattisgarh. The proposed location of the Registered Office of the Company is considered to be operationally more convenient and facilitates efficient management of compliance and administrative activities.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Directorate, Eastern Region, having its office at Nizam Palace, 2nd M.S.O. Building, 3rd Floor, 234/4, Acharya Jagadish Chandra Bose Road, Kolkata, West Bengal- 700020, within 14 (fourteen) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office address as mentioned below:

SMITA FISCAL PRIVATE LIMITED, Regd. Office: Block DB-80, Salt Lake City, Sector-1, Kolkata-700064. Email: smitifiscal@gmail.com

For SMITA FISCAL PRIVATE LIMITED Sd/-

GURPREET SINGH DIRECTOR DIN : 02284022

Date: 25.09.2026 Place: Kolkata

FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of Registered office of the Company from one state to another

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTORATE, MINISTRY OF CORPORATE AFFAIRS EASTERN REGION, WEST BENGAL)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **ABHISHEK FISCAL SERVICES PRIVATE LIMITED (CIN: U70101WB1990PTC048296)** having its Registered Office at Block DB-80, Salt Lake City, Sector-1, Kolkata-700064.

... Petitioner/Applicant Company NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 before the Regional Directorate, Ministry of Corporate Affairs, Eastern Region, West Bengal, seeking confirmation for alteration of the Memorandum of Association of the Company in terms of Special resolution passed at the Extra-ordinary General Meeting held on 12th September, 2026 to enable the Company to change its Registered Office from the State of West Bengal to the State of Chhattisgarh. The proposed location of the Registered Office of the Company is considered to be operationally more convenient and facilitates efficient management of compliance and administrative activities.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Directorate, Eastern Region, having its office at Nizam Palace, 2nd M.S.O. Building, 3rd Floor, 234/4, Acharya Jagadish Chandra Bose Road, Kolkata, West Bengal- 700020, within 14 (fourteen) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office address as mentioned below:

ABHISHEK FISCAL SERVICES PRIVATE LIMITED, Regd. Office: Block DB-80, Salt Lake City, Sector-1, Kolkata-700064. Email: abhishekfiscalservicespvtltd@gmail.com

For ABHISHEK FISCAL SERVICES PRIVATE LIMITED Sd/-

RAJAN KUMAR KHANLO DIRECTOR DIN : 02656688

Date: 25.09.2026 Place: Kolkata

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below. The borrower's attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHL05000 00100143404 TCHHN050000 00100145266	MR. MD HASSAN RAZA, Mr. MD MOONTAZA Description of Secured Assets/Immovable Properties: All that piece and parcel of Flat No. A measuring about 1184 sq. ft. (super built up area) on the 2nd Floor of the building built and constructed at or upon the plot of land measuring about 4 cottahs, 3 chittaks and 30 sq. ft. forming part of Dag No. 752 under Khaitan No. 16, J.L. No. 14, RE SA No. N.G.S.D.6, (S/C), Touzi No. 1298/2633 in Mouza Kasba under P.S. Tiljala in the District South 24 Parganas Presently Known And Numbered As Municipal Premises No. 43/21 Chandra Narh Roy Road Also Known As C.n. Roy Road, In Municipal Ward No. 66 Within The Limits Of Kolkata Municipal Corporation.	Rs.52,89,675/- (Rupees Fifty Two Lakhs Eighty Nine Thousand Six Hundred and Seventy Five Only) as on 07-07-2026	24-09-2026

TCHHF05820 00100426509 TCHHN058200 0100427202	Mr. Sabir Mondal, Mr. Samsur Mondal, Mrs. Nasira Mondal, Ruprekha Colours House (Represented By Its Prop. Sabir Mondal)	Rs.21,82,380/- (Rupees Twenty One Lakh Eighty Two Thousand Three Hundred Eighty Only) as on 03-07-2026	24-09-2026
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Description of Secured Assets/Immovable Properties: All that plot of land measuring about 04 cottahs 02 chittaks & 30 sq.ft. with two storied building standing thereon measuring 3600 sq. ft. (Ground Floor 1800 sq. ft. & First Floor 1800 Sq.ft., Cement Flooring) & situated comprised on Dag No. 1110 now 1175 under R.S. Khaitan No. 583, L.R. Khaitan No. 2375, In Mouza-Kumarkhal under J.L. No. 48, R.S. No. 131, Touzi No. 260 under P.S. Sonarpur in the District-South 24-Parganas presently known and numbered as Municipality Holding No. 771, Kusumba Kumarkhal Road, 2-Kumarkhal (as per Tax) under Municipality Pin-700103, Ward No. 25 & 27 (as per Tax) within the limits of Rajpur Sonarpur Municipality Legal documents is as follows: North: By land and house of Vendors, South: 20 Ft. Wide KMC Road, East: Colony Road, West: E.P. No. 317.

Date: - 24.09.2026 **Sd/- Authorised Officer,**

Place: - KOLKATA, WEST BENGAL **For Tata Capital Housing Finance Limited**

ADITYA BIRLA CAPITAL
HOME LOANS
Regd Office: Indian Rayon Compound, Veraval, Gujarat - 362 2661 (T) +91 22367001
(Toll Free) 1800 270 7000 | CIN: U65922GJ2009PL0083779 | homefinance.adityabirlacapital.com
Branch Office:- Aditya Birla Housing Finance Limited, 2nd Floor, Bangur BFI Estate, 31 Chowringhee Road, Kolkata - 700016

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (For Immovable Property)

Whereas, The undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a **demand notice dated 08.07.2026 calling upon the borrowers RAJ KUMAR DAS, MALA DAS & READYMADE CENTRE mentioned in the notice being of Rs. 23,59,387.16/- (Rupees Twenty-Three Lakh Fifty-Nine Thousand Three Hundred Eighty-Seven and Sixteen Paise Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **24th day of September of the year, 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited** for an amount of **Rs. 23,59,387.16/- (Rupees Twenty-Three Lakh Fifty-Nine Thousand Three Hundred Eighty-Seven and Sixteen Paise Only)** interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All That Piece And Parcel Of Land Measuring About 11 Decimals Be The Same A Little More Or Less Together With Two Storied Building Standing Thereon, Measuring About 1144 Sq.Ft In The First Floor, And 1198 Sq.Ft In The First Floor, As Per The Sanction Plan Comprised In Mouza - Haidadpur, J.L. No. 167, R.S. No. 68, Touzi No. 3543, Appertaining To L.R. Khaitan No. 1809 Under R.S. & L.R. Dag No. 191, Police Station Habra Being Holding No. 92/118, Haidadpur, Ward No. 12, Within The Local Limits Of Gobardanga Municipality, District 24 Parganas (North), Pin Code 743273, Which is Butted And Bounded **As Follows:-** North: By Property Of Sri Ganesh Kar & Others; South: By Property Of Others & 8ft. Wide Common Passage; East: By Municipal Road; West: By Land Of Sri Sankar Paul;

Date: 24.09.2026 **Authorised Officer**
Place: WEST BENGAL **Aditya Birla Housing Finance Limited**



MAHINDRA RURAL HOUSING FINANCE LTD.
Registered Office:- Mahindra Towers,P.K. Kurne Chowk, W/o, Mumbai-400018
Branch Office: 2nd floor Alaska tower, Alaska corporates, Anhilant Logistic Corporation, Jivan vihar GE road Raipur-CG

SALE NOTICE

Disposal of Secured Assets under Private Treaty, as provided under Rule 8(5)(d) of Security Interest (Enforcement) Rules, 2002 Particulars of which are given below:-

In exercise of powers conferred under section 13 (4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred to as "SARFAESI Act") and Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "Rules") for the purpose of recovering the secured debts, the authorized officer of the secured creditor M/s Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHL") has decided to sell the secured asset (immovable Property), the possession of which had been taken by the Authorised officer of the Secured Creditor under S. 13 (4) of SARFAESI Act, described herein below as "AS IS WHERE IS BASIS" and "AS IS WHAT IT IS BASIS" and the public and all concerned including the concerned borrowers/mortgagors, their representatives, as the case may be are hereby informed that the secured asset listed below will be sold by private treaty for which the particulars of which are given below:-

Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Mortgagors	Date & Amount of 13(2) Demand Notice	Date of Possession	Description of property	Reserve price	Property Inspection Date & Times	Date & Time of Auction
BRANCH- Raipur Borrower: SURAJ KUMAR MAITY Co-Borrower: Mrs. Mousumi Maity LAN: 1732435/1732357	07-04-2025 Rs. 1348000/- & Rs. 1998000/-	07-01-2026	Description Immovable Property:- PROPERTY SITUATED ON Mauza Rawabhata Kh No. 291/27, PHN 86 Ward No. 13, Pandit Ravi Shankar Shukla Ward RMM Raipur 21, Tehsil Dhrsawi District Raipur 492001. Boundaries- East- land of seller, west- land of seller, North- Land of goku, south- Road	Rs. 30,00,000 EMD Rs. 3,00,000 Date: 12-10-2026	30-09-2026	12/10/2026 by 05:00 PM

1. MRHL acting through its Authorized Officer has now received offers to buy the same (offer amount is tabulated in the table above), and we intend to accept it, interalia considering the fact that the previous public auction held was unsuccessful.

2. For further details, contact the Authorised Officers, Mr. Ravi Prajapati 9558799960.

3. Date of opening of the offers for property is **12/10/2026 by 05:00 PM** at the above mentioned branch office address and the offer will be opened in the presence of the Authorised Officer.

4. The Borrower(s)/Guarantor(s) are hereby given 15 DAYS SALE NOTICE UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002 to pay the sum mentioned as above before the date of Auction failing which the offer received will be accepted and the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Mahindra Rural Housing Finance Ltd., in full before the date of sale, auction is liable to be stopped.

5. The immovable property will be sold to the highest tendered. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.

Place: Raipur Date: 26.09.2026 **Sd/- Authorised officer Mahindra Rural Housing Finance Limited**

SBI Badkulla Branch (11374)
Stationpara, Badkulla, Nadia, Pin- 741121
E-Mail: sbi.11374@sbi.co.in

Gold Ornaments Auction Notice
Munmun Biswas (A/c No.: 42080858224), had availed Gold Loans from **SBI Badkulla Branch** by pledging gold ornaments, has defaulted in repaying as per schedule. The customer has not properly responded to the notice/ notices or the notice returned undelivered. In these circumstances, it has been decided by the competent Authority that if the gold loan is/ are not liquidated before **2 P.M. on 06.10.2026**, the day of auction, i.e. **07.10.2026** pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises without further notice. All expenses incurred in this connection will be borne by the Borrower. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Borrower Name: Munmun Biswas (A/c No.: 42080858224)					
Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms)	No. of Items
1.	07.10.2026	3.00 P.M To 4 P.M.	22 C	Gr. Wt. 10.300 Net Wt.9.100	1 PC Mantasa
2.	07.10.2026	3.00 P.M To 4 P.M.	20 C	Gr. Wt. 3.700 Net Wt.2.900	4 PC Earring
3.	07.10.2026	3.00 P.M To 4 P.M.	20 C	Gr. Wt. 0.800 Net Wt.0.600	1 PC Ring
4.	07.10.2026	3.00 P.M To 4 P.M.	20 C	Gr. Wt. 1.500 Net Wt.1.400	1 PC Locket

Date : 26.09.2026 **Authorised Officer**
Place: Badkulla **State Bank of India**

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ALLFLEX PLASTIC LLP OPERATING IN PLASTIC INDUSTRY AT KOLKATA (Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest

Hansraj Jaria
Insolvency Professional
Allflex Plastic LLP (In CIRP)
IBBI Registration No. : IBBI/PA-0021P-NO0835/2019-2020/12663
Reg. Add. : 36, Abinash Sashmal Lane, Belegata, Phoolbagh, Near Pawanputra Hotel, Kolkata-700010, West Bengal
Email : hansrajaria@gmail.com | allflexplasticllp.cirp@gmail.com
AFA- AA2/12663/02/300627/204411, Valid till - 30.06.2027

Date : 26.09.2026 **Place : Kolkata**

The Tamluk-Ghatat Central Co-operative Bank Ltd.
P.O.- Tamluk, Dist.- Purba Medinipur,
West Bengal, Pin - 721636

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For Immovable Property)

Whereas The undersigned being the Authorised Officer of **The Tamluk-Ghatat Central Co-operative Bank Ltd. H.O Tamluk, Purba Medinipur, WB-721636** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below and calling upon the Borrower(s)/Co- borrower(s)/ Mortgagor(s)/ Partner(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co- borrower(s)/ Mortgagor(s)/ Partner(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, said Rules as per date shown against the Borrower(s)/Co- borrower(s)/ Mortgagor(s)/ Partner(s). The Borrower(s)/Co- borrower(s)/ Mortgagor(s)/ Partner(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Tamluk-Ghatat Central Co-operative Bank Ltd. H.O Tamluk, Purba Medinipur, WB-721636 Branch** for the said amount and interest thereon. The Borrower(s)/Co- borrower(s)/ Mortgagor(s)/ Partner(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Borrower(s) / Co- borrower(s) / Mortgagor(s)/ Partner(s) with Address & Branch Name & A/c Name	Description of the Secured Assets	a) Demand Notice Date b) Possession Notice Date c) Amount Outstanding
1.	I) Sri Uttam Kumar Bera (Borrower), S/o Late Krishnananda Bera, Vill-Town Sankarara, ward No.- 15 under Tamralipta Municipality, P.O + P.S-Tamluk, Dist-Purba Medinipur II) Sri Indranil Bera (Co-borrower) S/o Sri Uttam Kumar Bera, Vill-Town Sankarara, ward No.- 15 under Tamralipta Municipality P.O+P.S-Tamluk, Dist-Purba Medinipur. Branch: H.O Tamluk LAMP LOAN A/C NO-404000399086	District- Purba Medinipur, P.S - Tamluk, Mouza -Sankarara, J.L. No. 277, Plot No.- L.R. 1335,1336 & 1337, Area-5.69 Decimal, Khaitan No.-RS-232, Hal- 837.8, R.S - 272, Hal- 433.1, Classification- Bastu. And single storied residential new building including annexed old building thereon. Mortgagor- Bastu land and building in the name of Sri Uttam Kumar Bera (Borrower) & Sri Indranil Bera (Co-borrower).	a) 27.05.2026 b) 27.09.2026 c) Rs. 1,84,13,24.00 (Rupees. Eighteen Lakh Forty one Thousand Three Hundred Twenty-four only) as on 19.02.2026 plus up to date accrued interest with further interest and incidental expenses costs, etc. thereon.
2.	Borrower: M/S Acharya Enterprise, Mr Soumitra Acharya, S/O Pratap Kumar Acharya Partners of Acharya Enterprise Vill/ P. O-Uttar Saotanchak, P.S- Tamluk, Dist- Purba Medinipur, PIN- 721664 Branch: H.O Tamluk Business (Medical Shop) 113001382971	Dist-Purba Medinipur, Mouza- Uttar Saotanchak, P.S.-ADSR, Tamluk, JL- 271, L.R Khaitan-312, Plot-485 Area- 6.458 Decimal, Nature-Bastu, Title Gift Deed, Book-I-01091/2015 dated 19.02.2015 & Book-I-02599/2014 dated 24.04.2014 North-Plot 486, South-Plot 484, East-Plot 492, West- Plot 483. Mortgagor-Pratap Kumar Acharya.	a) 27.05.2026 b) 27.09.2026 c) Rs. 2,90,35,88.00 (Rupees Twenty-Nine Lakh Three Thousand Five Hundred Eighty-Eight Only) as up to date accrued interest with further interest and incidental expenses costs, etc. thereon.

Authorized Officer
Tamluk Ghatat Central Co-operative Bank Ltd,
H.O Tamluk, Purba Medinipur, WB-721636

Date : 22.09.2026 **Place: Tamluk**

EASTERN RAILWAY

Tender Notice No. ENGG-07/26-27 (OPEN) Dated: 23.09.2026. (Capital Tender).
E-tenders are invited by Chief Works Manager, Eastern Railway, Kanchrapara Workshop, Carriage / Loco Complex, North 24 Parganas, P.O. Kanchrapara, Pin. 743145 through website www.ireps.gov.in from reputed Contractors with sufficient experience and financial capability who have executed similar nature of work in the past preferably with Railway/CPWD/ PWD/MES/Irrigation or any other public sector undertakings for the following works: **Sl. No. 1, Tender No.: WT-18-26-27. Description of works:** At Kanchrapara Workshop-Provision of Centre of Excellence at Shop 29B/APPI-1, 29B/APPI-1 Shop 20 Air Brake section at Carriage Complex. **Tender Value:** Rs. 1,10,47,679.21. **Earnest Money/ Bid Security:** Rs. 2,21,000/-. **Completion period ending on from the date of issuance of PO:** 12 months. **Sl. No. 2, Tender No.: WT-19-26-27. Description of works:** At Kanchrapara Workshop- Provision of roof sheet and HD flooring at TR No. 1& 2 at C&W Complex. **Tender Value:** Rs. 23,82,994.83. **Earnest Money/Bid Security:** Rs. 47,700/-. **Completion period ending on from the date of issuance of PO:** 06 months. **Cost of Tender document (non-refundable):** Nil. [For each]. **Date & time of opening of tender:** 23.10.2026. "The Railway Board vide Letter No-2020/CE-1/CT/3E/ GCC/POLICY, DT-30.12.2020 had instructed not to take any EMD for any works tender upto 31.12.2021. But, as there is no such further instruction till date, hence, the EMD system is returned back. The scope of work is indicative only. However, detail can be viewed at Indian Railway e-tendering site i.e. <https://www.ireps.gov.in>. **Advertisement period:** Time during which all information pertaining to tender shall be available but offers cannot be submitted. Tender will be closed on **23.10.2026 at 14:00 hrs.** and tender will be opened on same date at any time after 14:30 hrs. as per availability of opening personnel and net accessibility.

MISC-208/2026-27
Tender Notices are also available at websites : www.er.indianrailways.gov.in/www.ireps.gov.in
Follow us at: @EasternRailway @easternrailwayheadquarter

KOTAK MAHINDRA BANK LIMITED
Registered Office :- Kotak Mahindra Bank Ltd. 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051
Branch: 7th Floor, Plot No. 7, Sector-125, Noida, Uttar Pradesh - 201313

DEMAND NOTICE (Sec.13(2), SARFAESI ACT, 2002)

The below borrower(s) had availed loan from the lender mentioned hereunder which has been assigned to Kotak Mahindra Bank Ltd. Due to default, the loan is classified as NPA. Notice u/s 13(2) was issued at the last known address but unsecured; thus published as alternate service under Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Borrower(s)/ Loan A/c No.	Mortgaged Property Description	Name of Lender, Date of Assignment, Demand Date & Amount
1. M/S Saha Trading Company Through Its Prop. Mr. Liton Saha 2. Mr. Liton Saha 3. Mrs. Sougata Saha (Legal Heir of co-borrower Late Jahar Lal Roy) 4. Mr. Arijit Roy (Legal Heir of co-borrower Late Jahar Lal Roy) 5. Mrs. Joyita Das (Legal Heir of co-borrower Late Jahar Lal Roy) A/c: 186301310354502	All that piece and parcel of land measuring about 1260 Sq. Ft. corresponding to 01 Cottahs and 12 Chittaks together with structure standing thereon forming part of R.S. Dag No. 1118 corresponding to L.R. Dag No. 1147 under R.S. Khaitan No. 563 in Mouza- Kanderpur, J.L. No. 49 under P.S. Sonarpur in the District South 24 Parganas presently known and numbered as Municipal Holding No. 935 Bowalia (as per tax receipt) under Municipal Ward No. 6 as per tax receipt) within the limits of Rajpur-Sonarpur Municipality. Bounded by-North: By Other Plot, South: By 8 Ft. Wide Common Passage, East: By AC Shed House, West: By 8 Ft. Wide Common Passage, Mortgagor Name: Mr. Jahar Lal Roy (since deceased)	SMFG MG (Mar-25), 27.03.2025 14.08.2026, Rs.50,44,567.52
1. Mrs. Mita Das 2. Mr. Bishal Das A/c: 603507510183645	All that piece and parcel of property measuring about 03 Cottahs more or less together with structure thereon forming part of Dag No. 602 under Khaitan No. 106, J.L. No. 44 in Mouza Chakdaha under P.S. Regent Park in the District South 24 Parganas presently known and numbered as Municipal Holding/Premises No. 1466 Purbasupariy Dakshin Para, Kolkata-700093 (as per municipal tax) No. 114 within the limits of Kolkata Municipal Corporation. Bounded By: North- Loknath Baba Bari-Property of Ananda Mondal, East- Common Passage West- Property of Rama Sarkar, Mortgagor Name: Mr. Biswanath Das (since deceased)	SMFG MG (Dec-24), 30.12.2024 13.07.2026, Rs.26,40,863.18

You are called upon to pay the above dues with applicable interest within 60 days of this notice. Failing this, the Bank shall proceed under the SARFAESI Act to enforce the secured asset. Under Sec.13 (8), you may redeem the secured asset within the permitted period. Under Sec.13 (13), you are prohibited from transferring the secured asset by sale, lease, or otherwise without Bank's prior consent.

Place: West Bengal **Authorized Officer**
Date: 26.09.2026 **For Kotak Mahindra Bank Ltd.**

Deputy Commissioner Office, Chatra (District Planning office)
Collectorate office, Chatra- 825401
Email: dopchatra@gmail.com
Request for Proposal (RFP)
Tender Reference No: 746 **Date: 21.09.2026**
Request for Proposal: Tender Inviting Authority,

